

## THE ADMINISTRATION OF UNION TERRITORY OF LADAKH

# Office of District Magistrate, Leh (Chairman, DDMA-Leh)

(Tel. No. 01982-252010, Fax No. 01982-252106 Email ID: dcleh-jk@nic.in)

Subject: - COVID-19 containment measures & compliance of COVID-19 appropriate Behaviour

### ORDER

In view of the spike in COVID-19 cases in the district it has become imperative to ensure strict implementation of all preventive measures like 100 percent usage of Masks and maintenance of social distance in all the public places across the District to minimize the further spread of COVID 19 infection.

Therefore, in view of the above circumstances and in supersession of all previous orders issued by the office of the undersigned, I, Shrikant Balasaheb Suse, IAS, Chairman, District Disaster Management Authority/District Magistrate, Leh in exercise of powers vested in me under Section-34 of Disaster Management Act. 2005 do hereby authorize and empower the following officers to impose and collect penalties from violators in their respective jurisdictions to ensure usage of masks and check on spitting in the public places:

Sr.	Name of Department	Officers authorised to impose & collect penalties
No.		
01.	Revenue	Rank of Girdawar Qanungo (GQ) and above.
02.	Police	Rank of Head Constable (HC) and above.
03.	Traffic Police	Rank of Head Constable (HC) and above.
04.	Health	Rank of Medical Officer (MO) and above.
05.	Rural Development	Rank of Panchayat Inspector and above.
06.	FCS & CA	Rank of Tehsil Supply Officer (TSO) and above.
07.	Legal Metrology	Rank of Inspector and above.
08.	Food Safety	Rank of Food Safety Inspector and above.
09.	Transport	Rank of Motor Vehicle Inspector and above.
10.	Municipality	Rank of Khilafwarzi Inspector and above.

The above mentioned officers are further authorized to:

- Impose a fine of Rs. 500/- on the persons found without Masks/Spitting in the public places & Rs. 800/- from the repeat offenders. (Non payment of penalty, as aforementioned, by the violators shall invite action under section 188 of the IPC, 1860 (Act No. 45 of 1860). The realized amount shall be deposited in the District Red Cross Society (DC office, Leh) under proper receipt on weekly basis. The officers shall also submit consolidated daily reports on number of violators and amounts of fine realized to this office on daily basis.
- 2. Check the Labourers/Workers roaming in the market and other places without registration/violating quarantine SOPs and take strict action against the defaulter as well as concerned Contractor/House owners.



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#### Further,

3. All the office heads, Hoteliers, Shopkeepers, Owners of Guest Houses, Restaurants, Dhabas, and other Business establishments within the district shall ensure usage of Masks and maintenance of Social Distancing in the offices, business other and Restaurants/Dhabas, Hotels, Workplaces, establishments/public places by everyone at all time.

4. Concerned contractor shall ensure incoming labourers in district Leh which are employed by them comes with negative RTPCR report as mentioned in guidelines issued by State Executive Committee, LDMA vide order 08-DM (UTL) of 2020 dated 27.02.2021 and similarly hotel owners/tour operators shall devise

mechanism to inform tourists regarding same.

5. House owners/Landlords shall ensure compliance of 7 days quarantine with proper social distancing by labourers/workers at their rented places and also inform nearest police station/chowki regarding their particulars for better monitoring of COVID-19 SOPs.

Any violation of the above order shall invite penal action under relevant rules/act.

This order shall come into force with immediate effect till further order.



(Shrikant Balasaheb Suse) IAS District Magistrate, Leh (Chairman, DDMA-Leh)

No. DCL/COVID-19/00/2021-972

Dated 24.03.2021

#### Copy to the:

- 1. Commissioner/Secretary, Health Department, UT Ladakh.
- 2. Divisional Commissioner, UT of Ladakh.
- 3. Administrative Secretary, Labour department, UT Ladakh
- 4. Deputy Inspector General of Police, LKR ,PHQ UT Ladakh
- 5. Sr. Superintendent of Police, Leh.
- 6. Superintendent of Police, Traffic, Ladakh.
- 7. Technical Director, NIC, Leh to ensure uploading of above order on relevant govt. websites of administration of UT Ladakh
- 8. Chief Medical Officer, Leh.
- 9. Assistant Commissioner Development,Leh
- 10. All Sub Divisional Magistrates\_
- 11. Incharge, COVID-19 Surveillance (DSHO, Leh).
- 12. OSD to Hon'ble Lt. Governor, UT of Ladakh for info. of HLG.
- 13. OSD to Advisor to Lt. Governor, UT of Ladakh for information of Advisor.
- 14. OSD to Hon'ble Chief Executive Councillor, LAHDC, Leh for info. of HCEC.
- 15. Assistant Regional Transport Officer, Leh
- 16. All Tehsildars
- 17. Assistant Labour Commissioner, Leh
- 18. Assistant Director, Information, Leh for wide publicity.
- 19. Assistant Director, FCS & CA, Leh.
- 20. Medical Superintendent, SNM District Hospital, Leh

21. Executive Officer, Municipal Committee, Leh.	
22. PA to ADGP, Ladakh for information of ADGP, UT Ladakh.	
23. President, Religious Heads(All)	
24. President, All Ladakh Tour Operators Association, Leh.	
25. President, Hotel Association, Leh.	
26. President, Merchant Association, Leh.	
27. All Ladakh Guest House Association, Leh.	
(All Concerned) for info. & n.a	1.

District Magistrate
LEH